

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2

IA 2719/2024 (NEW IA) IA 754/2022 In C.P. (IB)/1632(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: **VISTRA ITCL INDIA LIMITED VS SATRA**
PROPERTIES INDIA LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2719/2024-

1. Ms. Ashwini Chindarkar, Advocate appeared for the Resolution Professional.
2. Registry is directed to issue notice to the Respondent intimating the next date of hearing by all available means (i.e. speed post, e-mail etc.) and file reply within two weeks and serve copy of the reply to the Applicant at least two days before the next date of hearing.
3. List this IA on **19.06.2024** for hearing.

IA No. 754/2022-

1. Mr. Shlok Bodas, Advocate i/b Parinam Law Associates appeared for the Respondent no. 1.
2. Ld. Counsel for the Resolution Professional informs that an amendment for impleadment of additional parties is to be made. However, in the absence of

specific directions in the order, the registry of the Tribunal is not allowing nd the same.

3. In view of the aforesaid, Registry is directed to allow the necessary amendment in the IA.
4. List this IA on **19.06.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj